

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (DB) No. 159 of 2021**

Karim Ansari

Appellant

Versus

The State of Jharkhand

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Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through Video Conferencing

For the Appellant : Mr. Lukesh Kumar, Advocate

For the State : Ms. Priya Shrestha, A.P.P.

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**04/08.09.2021**

Sole appellant stands convicted for the offence punishable under Sections 498A/302/34 of I.P.C but has been acquitted of the charges under Section 304B/34 of I.P.C, by the impugned judgment dated 03.07.2021 passed in Sessions Trial No. 364/2017 by the learned Additional Sessions Judge-XII cum F.T.C (Crime against Women), Dhanbad and has been sentenced to undergo Rigorous Imprisonment for 3 years under Section 498A of I.P.C. and further sentenced to undergo imprisonment for life with a fine of Rs. 5,000/- and default sentence under Section 302 of I.P.C by the impugned order of sentence dated 09.07.2021.

Admit.

Call for the Lower Court Records from the Court of learned Additional Sessions Judge-XII cum F.T.C (Crime against Women), Dhanbad in connection with Sessions Trial No. 364/2017.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**